



LEGISLATIVE ASSEMBLY OF GOA

**The Goa Salary, Allowances and
Pension of Members of the
Legislative Assembly
(Amendment) Bill, 1989**

(Bill No. 10 of 1989)

**(As passed by the Legislative Assembly of Goa
on the 20th day of April, 1989)**

**GOA LEGISLATURE DEPARTMENT
ASSEMBLY HALL, PANAJI
APRIL, 1989**

The Goa Salary, Allowances and Pension of Members of the
Legislative Assembly (Amendment) Bill, 1989

(Bill No. 10 of 1989)

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further to amend the Goa Salary, Allowances and Pension of Members of the Legislative Assembly Act, 1964.

Be it enacted by the Legislative Assembly of Goa in the Fortieth Year of the Republic of India as follows: —

1. *Short title and commencement.* — (1) This Act may be called the Goa Salary, Allowances and Pension of Members of the Legislative Assembly (Amendment) Act, 1989.

(2) It shall come into force at once.

2. *Insertion of new section 3AA.* — After section 3A of the Goa Salary, Allowances and Pension of Members of the Legislative Assembly Act, 1964 (Act 2 of 1965), the following new section 3AA shall be inserted, namely: —

“3AA. *Motor Car Advance.* — There shall be paid to a member, by way of repayable advance, such sum of money and subject to such conditions, as may be prescribed.”